

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 29074 OF 2026

Between:

Lakshmi Pavan Rahul Gulumuru, S/o Ramchandra Rao Gulumuru, aged about 21 years, R/o 3-5-1002 and 1003 F-101, Happy Homes, Venkataswamy Nagar Himayathnagar, Hyderabad-500 029.

.....PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Warangal, rep. by its Registrar.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to (a) issue a Writ of Mandamus, or any other appropriate Writ, Order or Direction to set aside Sub-Rule (a)(iii) of Rule 3 of the Telangana Medical and Dental Colleges Admission (Admission into amended by MBBS and BDS Courses) Rules, 2017, G.O.Ms.No. 150, Health, Medical and Family Welfare (C1) Department, dated 08.09.2025, insofar as it excludes the children of employees of the Central Government and Central Government Corporations, as being illegal, arbitrary, unreasonable, discriminatory, ultra vires, and violative of Articles 14 and 15 of the Constitution of India (b) Consequently, declare the Petitioner as a Local Candidate.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.2, to permit the Petitioner to submit his online application and candidature for Admission into MBBS and BDS courses Under Competent Authority Quota for The Academic Year 2026-27 by treating her as a Local Candidate of the State of Telangana.

Counsel for the Petitioner : SRI N.HARI PRASAD

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.29074 OF 2026
(CNR No.HBHC010596442026)

Dated: 07.09.2026

Between:

Lakshmi Pavan Rahul Gulumuru,
S/o. Ramchandra Rao Gulumuru

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Health, Medical & Family Welfare Department,
Secretariat, Hyderabad and another

...Respondents

ORDER:

Heard Mr. N. Hari Prasad, learned counsel appearing for the petitioner and Mr. T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appearing for respondent No.2.

2. The Writ Petition has been preferred with the following prayer:

“... (a) to a issue a Writ of Mandamus, or any other appropriate Writ, Order or Direction to set aside Sub-Rule (a)(iii) of Rule 3 of the Telangana Medical and Dental Colleges Admission (Admission into amended by MBBS and BDS Courses) Rules, 2017. G.O.Ms.No.150, Health, Medical and Family Welfare (C1) Department, dated 08.09.2025 insofar as it excludes the children of employees of the Central Government and Central Government Corporations, as being illegal, arbitrary, unreasonable, discriminatory, ultra vires and violative of Articles 14 and 15 of the Constitution of India
(b) Consequently, declare the petitioner as a Local Candidate
(c) pass such other order or orders as this Hon'ble Court deem fit and proper in the facts and circumstances of the case and in the interest of justice.”

3. Learned counsel for the petitioner seeks permission to withdraw the Writ Petition with liberty to the petitioner to file a fresh Writ Petition with correct material particulars and foundational facts.

4. Accordingly, the Writ Petition is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI N.HARI PRASAD, Advocate [OPUC]
3. One CC to SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES (OPUC)
4. Two CD Copies

SA

TKS



HIGH COURT

DATED: 07/09/2026

ORDER

WP.No.29074 of 2026



**DISMISSING THE W.P
AS WITHDRAWN WITHOUT COSTS.**

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NT
17/9/26